

(d) whether the Government of Karnataka have proposed some measures in this regard, to the Union Government;

(e) if so, the details thereof; and

(f) the time by which they are likely to be implemented during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) The percentage of population living below the poverty line in Karnataka is estimated to be 32.1 on the basis of 43rd round (1987-88) of National Sample Survey relating to Household Consumption Expenditure.

(b) Poverty ratio in Karnataka is higher than 11 States out of 17 major States.

(c) During the Sixth Five Year Plan Government of India launched three poverty alleviation programmes, namely, Integrated Rural Development Programme (IRDP), National Rural Employment Programme (NREP), and Rural Landless Employment Guarantee Programme (RLEGP), which continued during the Seventh Five Year Plan. In 1989-90 NREP and RLEGP were merged into a single wage employment programme called Jawahar Rojgar Yojana (JRY).

In 1989 Nehru Rojgar Yojana (NRY) was also launched to provide employment to persons below the poverty line in urban areas.

Besides, the benefit of the development programmes in other sectors like Agriculture, Industry and Irrigation also accrue to the population living below the poverty line.

(d) No such proposals have been received by the Planning Commission.

(e) and (f) Do not arise.

[Translation]

Telecast of Sanskrit News Bulletins

2006. SHRI CHINMAYANAND SWAMI:

SHRI PHOOL CHAND VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to telecast Sanskrit news bulletins on Doordarshan; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) There is no proposal at present to telecast sanskrit News Bulletins in Doordarshan.

(b) Does not arise.

Dismissal from Government Employment

2007. SHRI AJOY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are contemplating to delete Articles 310 and 311 (2) (a), (b) and (c) of the Constitution of India which provide for arbitrary dismissal of Government employees without showing any reason or giving any scope of self-defence; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) 'No, Sir' Clauses (a), (b) & (c) of Article 311(2) of the Constitution are necessary to deal with exceptional cases. The Supreme Court has also held that Article 310 and 311 are based on public policy and are in public interest and for public good.